

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 03 OF 2019 &
IA NO. 21 OF 2019**

Dated: 8th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Municipal Corporation of Greater Mumbai	...Appellant(s)
Vs.	
Central Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellants : Mr. Harinder Toor
Ms. Neetika Sharma
Mr. P.D.Pataste (Rep.)

Counsel for the Respondents : Mr. S.Venkatesh
Mr. Vikash Singh
Mr. Samarth Kashyap
Mr. Sandeep Rajpurohit for R-3

ORDER

Admit.

Learned counsel, Mr. Samarth Kashyap takes notice on behalf of Respondent No. 3. Meanwhile, learned counsel for the Appellant to take dasti notice on Respondent No. 2. Reply, if any on IA No. 21 of 2019 to be filed by the Respondents on or before 16.01.2019 with advance copy on the other side. Thereafter, rejoinder if any, to be filed on or before 24.01.2019 after serving copy on the other side.

List the matter on **04.02.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**